GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 2408 TO BE ANSWERED ON 30/11/2016

CHANNELS VIOLATING RULES

2408. MOHAMMED FAIZAL:

SHRI N.K. PREMACHANDRAN:

SHRI ASADUDDIN OWAISI:

SHRI JYOTIRADITYA M. SCINDIA:

SHRI DHARAMBIR:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- the details of ban imposed against media using the provisions of Cable Television Network (Regulation) Amendment Act and the rules made thereunder;
- (b) the details regarding the media channels were penalised that under the above Act and Rules;
- (c) the details regarding the existing Ministerial Committee authorised for implementation of the said Act and Rules and proposal, if any, to reconstitute the said committee with judicial members or independent experts; and
- (d) whether the existing mechanism *i.e.*, Press Council of India and National Broadcasting Standards Authority are empowered to take note of such violations and if so, the action taken by the Government in this regard and the steps taken to ensure freedom of press in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a) to (c): Content telecast on private satellite TV channels is regulated in terms of Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. There is no provision of pre-censorship of the content telecast on such TV channels. However, all programmes and advertisements telecast on such TV channels are required to adhere to the Programme and Advertising Codes prescribed under the said Act and the rules framed thereunder.

The Ministry has constituted an Inter Ministerial Committee (IMC) [copy at Annexure—A] under the chairmanship of the Addl. Secretary (I&B) and comprising officers drawn from Ministries of Home Affairs, Defence, External Affairs, Law, Women and Child Development, Health & Family Welfare, Consumer Affairs, Information & Broadcasting and a representative from the industry in Advertising Standards Council of India (ASCI), to take cognizance sou-motu or look into specific complaints regarding violation of the Programme Code and Advertising Code. The IMC functions in a recommendatory capacity.

The final decision regarding penalties and its quantum is taken by the Ministry on the basis of the recommendations of IMC.

Action is taken against TV channels whenever any violation of the aforesaid Programme and Advertising Codes is noticed or brought to the notice of the Ministry. Ministry usually decides and takes action keeping in view the recommendations of IMC. Such action may extend from issue of warnings or advisories to comply with the Programme/Advertising Codes or directing channels to run a scroll of apology on their channel and can extend upto taking the channels off air temporarily for varying period, depending on the gravity of the violation. Since the year 2005 to 2016, as many as 31 TV channels have been ordered to stop transmission for periods ranging from 1 to 60 days. Details are placed at **Annexure-B**.

The authority for exercising powers under Cable Act by Central Government or concerned Government/ authorized officers are provided under various sections of the Cable Act and mainly under Section 19 & 20.

At present, there is no proposal to re-constitute the IMC which already includes representatives from the industry as indicated above.

(d) The Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to maintain and improve the standards of newspapers and news agencies in India and also to inculcate principles of self-regulation among the press. The PCI, in furtherance of its objectives under Section 13(2) of the Act has formulated 'Norms of Journalistic Conduct' for adherence by the print media. The mandate of Press Council of India, at present, does not extend over the electronic media (TV channels) which is regulated under the Cable Television Networks (Regulation) Act, 1995.

As regards the National Broadcasting Standards Authority, no such entity exists as per information available with the Ministry.

ANNEXURE REFERED TO REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 2408 FOR ANSWER ON 30.11.2016

To

संo/ No. 2301/7/2003-BC-III भारत सरकार

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GOVERNMENT OF INDIA सूचना और प्रसारण मंत्रालय

MINISTRY OF INFORMATION & BROADCASTING 'ए ' विंग, शास्त्री भवन, नई दिल्ली-110001

'A' Wing Shastri Bhawan, New Delhi - 110001

दिनॉक /Dated: 25.04.2005

ORDER

WHEREAS Section 22 of the Cable Television Networks (Regulation)n Act, 1995 (hereinafter referred to as "the Act") empowers the Central Government to frame rules to carry out the provisions of the Act;

AND WHEREAS, Section 20 of the Act further empowers the Central Government to regulate or prohibit the transmission or retransmission of any programme or channel, by an order, if it is not in conformity with the Programme/Advertising Code referred to in the Act;

NOW, THEREFORE, in supersession of orders issued vide File No. 9/9/2000-BP&L dated 28.11.2001 and 22.05.2002 regarding constitution of inter-ministerial committee under Section 20 of the Cable Television Networks (Regulation) Act, 1995 on programme matters and inter-ministerial committee on advertising matters respectively, the Central Government considers it necessary and expedient in public interest, to constitute a composite Committee, with the following composition, to take cognizance suo-moto or look into specific complaints regarding violations of the Programme Code and Advertising Code, as defined in Rule 6 and 7 of the Cable Television Network Rules, 1994;

Additional Contract No.	
Additional Secretary, Ministry of I&B	Chairman
Joint Secretary, Ministry of Home Affairs	Member
Joint Secretary, Ministry Law & Justice	Member
Joint Secretary, Ministry of Women & Child Development	Member
Joint Secretary, Ministry of Health & Family Welfare	
Joint Secretary, Ministry of External Affairs	Member
Joint Secretary, Ministry of Defence	Member
Donnes and the Control of the Contro	Member
Representative from Advertising Standards Council of India	Member
Joint Secretary (Broadcasting)	Member-Convenor

Representative(s) from such other Ministries, as may be required, keeping in view the nature of the issue being examined, can also be associated.

This Committee will also deal with violations of the Programme Code and Advertising Code on all other platforms such as DTH and private FM Radio.

The earlier orders issued vide File No 9/9/2000-BP&L dated 28.11.2001 and 22.05.2002 are hereby cancelled.

Hindi Version of this order will follow.

(SEEMA JERE BISHT)

Director (BC)

Tele: 2338 1592

To:

All Members of the Committee.

Copy to: Director (BP&L) for information and record.

Copy also to: Director (OL) for translation.

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No. 3101/1/2011- BC.iii Government of India Ministry of Information & Broadcasting

New Delhi, 11th November, 2011

ORDER

Subject: Inclusion of a representative of the Ministry of Consumer affairs, Food and Public Distribution, Department of Consumer Affairs, in the Inter-Ministerial Committee (IMC) – Regulation of programme and advertisements telecast on private satellite TV (Daniels as per Cable Televsion Networks Networks

Whereas in terms of this Ministry's Order No. 2301/7/2003-BC III dt. 25.01.2005 an Inter-Ministerial Committee (IMC) has been set up by the Government of India, Ministry of Information & Broadcasting, with a view to looking into complaints against, taking cognizance either suo motu or otherwise of, programmes and advertisements telecast on cable and satellite television networks in violation of the Cable Television Networks Rules, 1994.

Whereas the said Order, inter-alia, provides that representative(s) from such other Ministries as may be required, keeping in view the nature of the issue being examined, can also be associated.

Whereas the provisions contained in the said Advertising Code, especially those in Rule 7(2)(viii)(B), Rule 7(4) and Rule 7(5) of the Cable Television Networks Rules, 1994, relate to issues concerning consumers and whereas often matters come up for consideration, which have a bearing on these Rules.

Whereas in the light of the above it was felt that inclusion of a representative of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, in the aforesaid Inter-Vinisterial Committee will be useful for its deliberations and making its recomendations.

Now, therefore, in partial modification of the aforesaid Order dt. 25.4.2005, it has been decided by the Government of India, Ministry of Information & Broadcasting, as necessary and expedient in public interest to include Joint Secretary (Consumer Affairs), Department of Consumer Affairs, Ministry of Consumer Affairs, Food and

Public Distribution, as a member of the aforesaid Inter-Ministerial Committee. The composition of the Inter-Ministerial Committee shall now stand as under-

	BIRELL HOW STATES OF 12W.	J
 (a) Additional Secretary, Ministry of (b) Joint Secretary, Ministry of (c) Joint Secretary, Ministry of (d) Joint Secretary, Ministry of Child Development 	Home Affairs	Chairmai Member Member
(e) Joint Secretary, Ministry of I (f) Joint Secretary, Ministry of I (g) Joint Secretary, Ministry of I	Tealth & Family water	Member Icmbor
(g) Joint Secretary, Ministry of I (h) Joint Secretary, Department of Affairs, Ministry of Consumo and Public Distribution	Defence	dember dember dember
(i) Representative from Advertising Council Of India		lember
(i) Joint Secretary (D.	M	ember

(j) Joint Secretary (Broadcasting)

In all other respects, the existing conditions shall continue to apply. Member-Convener

Hindi version of this Order shall follow.

Deputy Secretary to the Government of India

1. Secretary, Department of Consumer Affairs,

2. Shri Manoj Kumar Parida, Joint Secretary, Department of Consumer Affairs, 3. All Members of the Inter-Ministerial Committee

Copy for information:

1. PS to Minister for Information and Broadcasting

2. PS to Minister for Consumer Affairs, Food and Public Distribution 3. Secretary (I&B)

4. AS(1&B)

5. DS(BP&L)

6. DS(FM)

Copy to Director(OL), M/O 1&B, for Hindi translation.

ANNEXURE REFERED TO REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 2408 FOR ANSWER ON 30.11.2016

List of private TV channels asked to go off air for telecasting content in violation of the Programme and Advertisement code since the year 2005 to 2016.

SI. No.		Reason for Show Cause Notice	Details of action taken
1	Cine World	For telecast of an adult movie on 26.11.2004.	Order dated 24.3.2005 issued to the channel prohibiting the transmission of channel for one month.
2	AXN	Obscene Programme titled 'Worlds Sexiest Advertisements.'	Order dated 17.1.2007 issued to the channel prohibiting the transmission of channel for two month.
3	FTV.com India	Obscene Programme titled 'Mid Night Hot'.	Order dated 29.3.2007 issued to the channel prohibiting the transmission of channel for two months.
4	Janmat	Telecast of a sting operation on Smt. Uma Khurana, Teacher in violation of Programme Code.	Order dated 19.9.2007 issued to the channel prohibiting the transmission of channel for 30 days.
5	FTV.com India	Telecast of visuals of nude upper body of female models	An Order dated 10.03.2010 issued to the channel prohibiting the transmission of channel for 9 days from 12.03.2010 to 21.03.2010
6	SS TV	Telecast of programme titled 'Sizzling Hits' showing obscene and vulgar content	An Order 08.02.2012 was issued to the channel prohibiting the transmission of the channel for seven days.
7	Enterr 10	Telecast of Hindi feature film 'Musafir', 'Plan' and 'Ashiq Banaya Apnne'- 'A' certified films.	Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
8	Zing	Telecast of Hindi feature film "Hawas" - 'A' certified film.	Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day
9	Manoranjan TV	Telecast of Hindi feature film "Topless" - "A' certified film.	Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
10	SS TV	Telecast of Trailer of the film "Friends with Benefits" which was not certified by CBFC for telecast on TV channels.	Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
11		Telecast of programme "Desigers in High Definition" on 11.9.11, "Chantellie Lingrie, Paris" on 12.09.11 & "Lingerie" on 15.09.11 and "15th Anniversary-Top Designers" showing obscene and women denigrating content	An Order dated 28.03.2013 was issued to the channel prohibiting the transmission of the channel for 10 days
2	Mahuaa	Telecast of Hindi feature film 'Aulaad' and 'Ek Aur Kurukshetra' - 'A' certified films.	An order dated 25.04.2013 was issued to the channel prohibiting the transmission of the channel for one day.
3		Darkness Falls' - 'A' certified	An order dated 25.04.2013 was issued to the channel prohibiting the transmission of the channel for one day.

14		Telecast of Hindi feature film 'Dil Jale' - 'A' certified film.	An order dated 01.05.2013 was issued to the channel prohibiting the transmission of the channel for one day.
15	,	Telecast of programme "Stand Up Club"	An order was issued on 17.05.2013 prohibiting the transmission of the channel for 10 days
16		Telecast of Film "Teesri Aankh - 'A' certified film.	An order dated 01.10.2013 was issued to prohibit the transmission or retransmission for one day
17	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	Telecast of a song based programme on "Ide Mallea Velavani" containing obscene and women denigrating content	to the channel to prohibit the transmission or re-transmission for seven days.
18	Manoranjan TV	Telecast of 'A' Certified Hindi feature film "Ek Chatur Nar"	order was issued on 17.05.2013 to prohibit the transmission or retransmission of channel for seven days
19	BIG CBS LOVE	Telecast of programme "Excused" containing women denigrating content	
20	UTV Bindass	Telecast of a programme "Emotional Atyachaar Season 3" containing obscene content	An order dated 06 11 2013 was issued
21	WB	Telecast of a "V/UA" certified film "It's a Boy Girl Thing" showing obscene and women denigrating content	Order dated 16.01.2014 was issued for taking the channel off air for one day.
22.	NTV	Telecast a song-based programme 'Cine Colors'	An order dated 19.01.2015 was issued to the channel for taking the channel off air for seven day.
23	DY 365	Telecast of News report revealing the identity rape victim.	An order was issued on 26.03.2015 to the channel to prohibit the transmission or re-transmission of channel for one day (under review)
24	NDTV Good Times	Telecast of programme namely 'WHY AM I STILL SINGLE'.	An order was issued on 26.03.2015 to the channel to prohibit the transmission or re-transmission of channel for one day. (under review)
25	TLC	Telecast of programme namely 'SEX SENT ME TO THE ER'	An order was issued on 26.03.2015 to the channel to prohibit the transmission or re-transmission of channel for one day(under review)
26	Sation News	Telecast of News report about a private corporate party organised in a five star hotel on the Pune-Mumbai highway	An order was issued on 27.03.2015 to the channel to prohibit the transmission or re-transmission of channel for 30 day.
27	Jai Hind	Telecast of 'A; certified film, titled 'Hai Harithe'	An order was issued on 07.04.2015 to the channel to prohibit the transmission or re-transmission of channel for one
28	Aljazeera TV	Telecast of News report carried wrong graphical map of India repeatedly.	An order was issued on 10.04.2015 to the channel to prohibit the transmission or re-transmission of channel for 5 day.
29	NDTV INDIA	ratifalikot terrorist attack	An order was issued on 02.11.2016 to the channel to prohibit the transmission or re-transmission of channel for one day
30	Care World	Telecast of obscene programme 'Kya Karu Mai Aab	An order was issued on 02.11.2016 to the channel to prohibit the transmission or re-transmission of channel for seven days

31	News Time Assam	Topont of House Topont	An order dated 2.11.2016 was issued to the channel to prohibit the transmission or re-transmission of channel for one
	News Time Assam	Telecast of News bulletins showing disturbing visuals of dead bodies	day (to carry out the three awards of
	New Time Assam	Telecast of News story defaming the image of MLA and denigrating women.	